



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**OA No. 060/1005/2019
MA No. 060/2003/2019**

Chandigarh, this the 3rd day of February, 2020

HON'BLE MR.SANJEEV KAUSHIK, MEMBER (J)

Chand Rani aged about 62 years, wife of Late Sh. Nand Ram resident of Street No. 5L, New Harindra Nagar, Near Baba Farid Public School, Faridkot, District Faridkot (Punjab)-151 203.

.....Applicant

BY ADVOCATE: **Sh. J.S. Khattar**

VERSUS

1. Union of India through its Secretary to the Govt. of India, Ministry of Health and Family Welfare Department, Nirman Bhawan, New Delhi-110 011.
2. Zonal Account Officer, Aayakar Bhawan, Maqbool Road, Amritsar, Punjab-143 001.
3. The Principal Commissioner of Income Tax, C.R. Building, Civil Lines, Bathinda, Punjab-151 001.
4. The Income Tax Officer (D.D.O.), NH-15, Faridkot Road, Faridkot-151 203. Punjab.

.....Respondents

BY ADVOCATE: **Sh. K.K. Thakur**

ORDER (ORAL)

MR. SANJEEV KAUSHIK, MEMBER(J):-

1. MA No. 060/2003/2019 is allowed. Written statement annexed therewith is taken on record.



2. The sole prayer in this OA is for issuance of a direction to the respondents to consider the claim of applicant for reimbursement of medical claim on account of her medical treatment in view of Central Services (Medical Attendance) Rules, 1944 and the law settled by this court and by Hon'ble High Court as well as Apex Court on this issue.

3. After Notice of Motion, the respondents have filed a written statement wherein they have submitted that since the original medical bills were misplaced, therefore, they have written a letter to DMC, Luhiana to issue duplicate medical bills and sanction certificate in respect of applicant so that the case of the applicant for medical reimbursement can be processed.

4. In view of the fact that the respondents have not disputed about the entitlement of the applicant, who is a retiree, for medical reimbursement, based upon the law as cited by this Court in **Mohan Lal Gupta & Ors. vs Union of India & Ors., C.W.P. No. 26270 of 2015**

decided on 17.1.2018 reported as 2018(1) SCT 687 and Hon'ble Supreme Court in the case of **Shiv Kant Jha Vs. UOI, Writ Petition (Civil) No. 694 of 2015 decided on 13.04.2018**, this OA is disposed of, at this stage, by



directing the applicant to assist the respondents in securing the duplicate medical bills. The respondents are directed to expedite the matter and make the payment to the applicant within four weeks after the receipt of such duplicate bills. No costs.

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 03.02.2020
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